

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.02.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : M/s. Forward Shoes India Pvt. Ltd.ss
MAIN PETITION NUMBER : TCP/205/2017

(IA/MA) APPLICATION NUMBERS

IA/385/CHE/2021 , IA/571(CHE)/2022, IA/550(CHE)/2022

ORDER

IA/385/CHE/2021

Shri. V. Manivannan, Ld. Counsel for the Auction Purchaser.

Shri. Arvind Srivatsa, Ld. Counsel for the Applicants.

Shri. Badri Narayanan, Ld. Counsel for the respondent/Liquidator.

Ld. Counsel Mr Arvind Srivatsa submits that the Promoter Directors have challenged the sale of the Corporate Debtor in liquidation before the Hon'ble NCLAT which is listed on 08.02.2024.

In the present application, the Applicants have prayed for setting aside the sale and retaining the possession of the property.

Since the matter in issue is connected with the sale of the Corporate Debtor which is under challenge before the Hon'ble NCLAT, we adjourn the application.

List the application awaiting orders/further proceedings.

IA/571(CHE)/2022

Shri. Arvind Srivatsa, Ld. Counsel for the Applicants.

Shri. S. Satyanarayanan, Ld. Counsel for the Respondent/Liquidator.

This application has been filed seeking condonation of delay of 9 days in filing the application against the order of adjudication dated 31.01.2019 by the Respondent in respect of the claim filed on 08.01.2019.

Applicants are directed to serve copy of the application along with annexures on the Respondent and file Affidavit of Service within a week from today.

Two weeks time is given to the Respondent to file reply and serve copy on the Counsel for the Applicant.

Rejoinder, if any, be filed within a week thereafter.

IA/550(CHE)/2022

Shri. Arvind Srivatsa, Ld. Counsel for the Applicants.

Shri. S. Satyanarayanan, Ld. Counsel for the Respondent/Liquidator.

This application has been filed seeking condonation of delay of 9 days in filing the application against the order of adjudication dated 31.01.2019 by the Respondent in respect of the claim filed on 08.01.2019.

Applicants are directed to serve copy of the application along with annexures on the Respondent and file Affidavit of Service within a week from today.

Two weeks time is given to the Respondent to file reply and serve copy on the Counsel for the Applicant.

Rejoinder, if any, be filed within a week thereafter.

List all the three applications for hearing on **18.03.2024**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs